

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 200/TL/2024**

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Kallam Transco Limited.

Petitioner : Kallam Transco Limited (KTL).

Respondents : Central Transmission Utility of India Ltd. and Anr.

**Petition No. 201/AT/2024**

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the “Western Region Network Expansion Scheme in Kallam area of Maharashtra” being established by the Petitioner.

Petitioner : Kallam Transco Limited (KTL).

Respondents : REC Power Development and Consultancy Ltd. and Anr.

Date of Hearing : **11.7.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, KTL  
Shri Shashank Singh, RECPDCL  
Shri Ranjeet Singh Rajput, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Akshyavat Kislay, CTUIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petitions had been filed seeking the adoption of the Transmission Charges for the Inter-State Transmission System for the “*Western Region Network Expansion Scheme in Kallam*” (‘the project’) as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. Learned counsel further submitted that the Petitioner has complied with all the requirements for the grant of a transmission licence, and CTUIL has given its recommendations for the grant of a transmission licence to the Petitioner company under Section 15(4) of the Electricity Act, 2003.

2. The representative of CTUIL confirmed that CTUIL has already recommended the grant of a transmission licence to the Petitioner company. He further submitted that there is no mismatch.



3. In response to the specific query of the Commission with regard to the publication of the bid evaluation result in the BPC`s website in terms of Clause 12.3 of the *Tariff Based Competitive Bidding Guidelines for Transmission Service*, the representative of the BPC, REC Power Development and Consultancy Limited (RECPDCL) (i.e., Bid Process Coordinator) submitted that it has already hosted the evaluation results in its website.

4. After hearing the learned counsel for the Petitioner and the representatives of the Respondents, CTUIL & RECPDCL, the Commission directed as under:

(a) The Petitioner to implead the beneficiaries of Western Region, including MSTCL, as parties to the Petition and to file a revised memo of parties immediately.

(b) Admit and issue notice to the Respondents, including impleaded Respondents.

(c) The Respondents, including the impleaded Respondents, to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

5. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**